

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 314

IA - 781/2024, IA-2360/2024, IA-2013/2024,

In

IB-40/ND/2023

IN THE MATTER OF:

M/s. ASREC (India) Ltd.	Petitioner/Applicant
Vs.		
M/s. Shree Industries Ltd. (erstwhile Known as Rama Finance Ltd.)	Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 04.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,
HON'BLE MEMBER (TECNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP	:	Mr. Ravi Raghunath, Mr. Chandra Prakash Jain,
For ASREC	:	Ms. Chandni Sadana, Ms. Usha Singh Advs.
For the Applicant	:	Ms. Eshna Kumar, Mr. Lakshmikant Srivastave, ms. Jasleen Singh Sandha Advs.

ORDER

Due to paucity of time, the matter is adjourned to **18.07.2024.**

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik